

4. Ensure better credit availability to unorganized retailers from banks and micro-credit institutions through innovative banking solutions.
5. Facilitate the formation of farmers' co-operatives to directly sell to organized retailers.
6. Encourage formulation of "private codes of conduct" by organized retail for dealing with small suppliers. These may then be incorporated into enforceable legislation.
7. Simplification of the licensing and permit regime for organized retail and move towards a nationwide uniform licensing regime in the states to facilitate modern retail.
8. Strengthening the Competition Commission's role for enforcing rules against collusion and predatory pricing.
9. Modernization of APMC markets as modelled on the National Dairy Development Board (NDDB) Safal market in Bangalore.

#### **Illegal diversion of PDS wheat**

2342. SHRI NAND KISHORE YADAV:  
 SHRIMATI KUSUM RAI:  
 SHRI KAMAL AKHTAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether Government is aware of the fact that PDS wheat in various States has been illegally diverted to flour mills;
- (b) if so, the details thereof;
- (c) the details of such cases detected by his Ministry in various States during last one year and till date, State-wise; and
- (d) the details of persons booked, arrested for illegal diversion of PDS wheat and action taken against them during last one year and till date, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) Information is being collected from all State/UT Governments.

#### **Action against hoarders**

†2343. SHRI KAPTAN SINGH SOLANKI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is a fact that in view of rising prices in the country Government has launched a drive against the hoarders in the States;
- (b) if so, the details thereof;

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†Original notice of the question was received in Hindi.

- (c) the number of cases filed under the drive against hoarders, State-wise; and  
 (d) the details of action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The enforcement of the Essential Commodities Act, 1955 lies with the State Governments/ Union Territories. The State Governments/UT Administrations have been delegated powers to take necessary action under the provisions of both "The Essential Commodities Act, 1955" and "The Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980", to prevent hoarding and blackmarketing of essential commodities. The State Governments/UT Administrations have been repeatedly requested to strictly enforce both the Acts and also monitor enforcement of these Acts.

The State Governments had been requested in January, 2010 to organize special drives against hoarding and to send a factual report containing *inter-alia*, the action taken and cases booked under the Essential Commodities Act. Only a couple of States have responded (Goa and Tripura) and they have not reported finding anything irregular.

A Conference of Chief Ministers was also convened on 06.02.2010 by this Department wherein this aspect was reiterated to the State Governments.

(c) and (d) Details of the raids conducted, persons arrested, persons convicted etc. for violation of rules under the Essential Commodities Act, 1955, during the year 2009 and 2010 (updated upto 07.04.2010) as reported by State Governments/UT Administrations are given in Statement-I and II (See below).

The State Governments/UT Administrations have also taken action and reported detentions under the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980. The total number of detentions in 2009 and 2010 (updated upto 31.03.2010) are 147 and 42 respectively, as reported by the States/Union Territories.

**Statement-I**

*Action Taken under the Essential Commodities Act, 1955 for the year-2009 –  
 Information received from States/UTs upto 31.12.2009*

(Rs. in lakh)

Sl. No.	State/UTs	No. of raids	No. of persons attested	No. of persons prosecuted	No. of persons convicted	Value of goods confiscated	Reported upto
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	7873	43	Nil	1	233.31	December
2.	Assam	2382	5	Nil	Nil	Nil	December\$
3.	Arunachal Pradesh	Nil	3	3	Nil	Nil	November

1	2	3	4	5	6	7	8
4.	Bihar	17	8	Nil	Nil	1.69	November
5.	Chhattisgarh	751	36	90	66	858.27	December
6.	Delhi	93	98	76	Nil	Nil	December
7.	Gujarat	28025	30	89	Nil	528.31	December
8.	Goa	30	Nil	Nil	Nil	Nil	December
9.	Haryana	107	8	1	Nil	0.82	December*
10.	Himachal Pradesh	24642	3	2	Nil	10.99	December
11.	Jammu and Kashmir						December
12.	Jharkhand						Not Reported
13.	Karnataka	1659	137	9	3	24.58	Not Reported
14.	Kerala December***	48829	21	2	Nil	121.47	
15.	Madhya Pradesh						December
16.	Maharashtra	1688	2565	1562	Nil	13842.38	Not Reported
17.	Manipur	Nil	Nil	Nil	Nil	Nil	December
18.	Meghalaya November**	8	Nil	4	Nil	Nil	
19.	Mizoram	366	Nil	Nil	Nil	Nil	December
20.	Nagaland	Nil	Nil	Nil	Nil	Nil	December
21.	Orissa	35494	7	149	9	14.56	December
22.	Punjab	122	54	34	26	464.52	December
23.	Rajasthan	281	3	62	Nil	36.89	December
24.	Sikkim	Nil	Nil	Nil	Nil	Nil	March
25.	Tamil Nadu	16404	4775	1471	7	623.25	December
26.	Tripura	66	2	2	Nil	0.65	December
27.	Uttaranchal						December
28.	Uttar Pradesh	39684	1023	1491	Nil	1929.48	Not Reported
29.	West Bengal	161	117	16	Nil	90.4	December
30.	Andaman and Nicobar Islands	208	Nil	Nil	Nil	Nil	December
31.	Chandigarh	8	9	Nil	Nil	7.97	December

1	2	3	4	5	6	7	8
32.	Dadra and Nagar Haveli	3	2	Nil	Nil	0.22	December
33.	Daman and Diu						December
34.	Lakshadweep	Nil	Nil	Nil	Nil	Nil	Not Reported
35.	Pondicherry	512	63	68	15	15.53	November
TOTAL		209413	9012	5131	127	18805.29	

\* – Except – August and September

\*\* – Except August and October

\*\*\* – Except October

§ – Except August

Updated as on 7.4.2010

#### **Statement-II**

*Action Taken under the Essential Commodities Act, 1955—Information  
received from States/UTs upto 28.2.2010*

(Rs. in lakh)

Sl. No.	State/UTs	No. of raids	No. of persons arrested	No. of persons prosecuted	No. of persons convicted	Value of goods confiscated	Reported upto
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	1197	Nil	Nil	Nil	26.79	February
2.	Assam						Not Reported
3.	Arunachal Pradesh						Not Reported
4.	Bihar						Not Reported
5.	Chhattisgarh						Not Reported
6.	Delhi	18	5	7	Nil	Nil	February
7.	Gujarat	5898	17	4	17	59.24	February
8.	Goa	81	Nil	Nil	Nil	Nil	February
9.	Haryana	155	12	1	Nil	1.42	February
10.	Himachal Pradesh	1767	Nil	Nil	Nil	1.24	January
11.	Jammu and Kashmir						Not Reported
12.	Jharkhand						Not Reported

1	2	3	4	5	6	7	8
13.	Karnataka	439	14	Nil	Nil	18.14	February
14.	Kerala	3219	1	Nil	Nil	Nil	January
15.	Madhya Pradesh						Not Reported
16.	Maharashtra	1430	9	Nil	Nil	7627	February
17.	Manipur						Not Reported
18.	Meghalaya						Not Reported
19.	Mizoram						Not Reported
20.	Nagaland						Not Reported
21.	Orissa	4757	Nil	13	Nil	Nil	January
22.	Punjab	49	2	2	2	0.53	February
23.	Rajasthan						Not Reported
24.	Sikkim	Nil	Nil	Nil	Nil	Nil	January
25.	Tamil Nadu	2618	776	143	13	91.71	February
26.	Tripura	59	Nil	Nil	Nil	0.1	January
27.	Uttaranchal						Not Reported
28.	Uttar Pradesh						Not Reported
29.	West Bengal	15	2	Nil	Nil	3.8	January
30.	Andaman and Nicobar Islands	40	Nil	Nil	Nil	Nil	February
31.	Chandigarh	Nil	Nil	Nil	Nil	Nil	January
32.	Dadra and Nagar Haveli	5	Nil	Nil	Nil	Nil	February
33.	Daman and Diu						Not Reported
34.	Lakshadweep						Not Reported
35.	Pondicherry	125	8	16	5	0.49	February
TOTAL		21872	846	186	37	7830.46	

Updated as on 7.4.2010

#### Distribution of millets through PDS

2344. DR. E.M. SUDARSANA NATCHIAPPAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government has formulated a policy of encouraging aspirations of 'Aam